

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

Petition No.153/2008

Subject: Petition under Section 79 of the Electricity Act, 2003 read with CERC (Open access in inter-State in Transmission) Regulations, 2008.

Coram : Dr. Pramod Deo, Chairperson
Shri Bhanu Bhushan, Member
Shri R.Krishnamoorthy, Member
Shri S.Jayaraman, Member

Date of Hearing : 23.12.2008

Petitioner : Global Energy Limited, New Delhi

Respondents : 1. Karnataka State Load Despatch Centre, Bangalore
2. Karnataka Power Transmission Corporation Ltd., Bangalore
3. Western Regional Load Despatch Centre, Mumbai
4. Reliance Energy Ltd., Mumbai

Parties present : Shri Sanjay Sen, Advocate for the petitioner
Ms. Ruchika Rathi, Advocate for the petitioner
Shri Rajiv Yadav, Advocate for the petitioner
Shri Anand, Advocate, KPTCL
Shri B.M.Chandra Shekar, KPTCL
Shri R.V.Dilip Kumar, KPTCL

Learned counsel for the petitioner informed that the concurrence for open access had been accorded by the first respondent since 19.12.2008. Learned counsel for the first respondent endorsed the submission made by learned counsel for the petitioner. Learned counsel for the petitioner requested for an adjournment. Request was allowed. Meanwhile, the respondents may file their replies and the petitioner its rejoinder, if any.

2. The matter will be re-notified on 22.1.2009 for further directions.

Sd/-
(K.S.Dhingra)
Chief (Legal)